ASSAM ACT XXIV OF 1953

THE GOALPARA TENANCY (EXTENSION AUTONOMOUS DISTRICT OF GARO HILLS) ACT, 1953

(Received the assent of the President on the 17th July 1953)

[Published in the Assam Gazette, dated the 22nd July 1953]

Act

to extend the Goalpara Tenancy Act, 1929 to the Autonomous district of Garo Hills.

Preamble.

Whereas it is expedient to extend the Goalpara Tenancy Assam Act I Act, 1929 to the permanently-settled areas of the Autono- of 1929. mous district of Garo Hills;

It is hereby enacted as follows:-

commencement.

- 1. (1) This Act may be called the Goalpara Tenancy extent and (Extension to Autonomous District of Garo Hills) Act, 1953.
 - (2) It shall extend to the permanently-settled areas of the Autonomous district of Garo Hills hereinafter referred to as "the said areas" subject to notification under clause (a) of sub-paragraph (1) of paragraph 12 of the Sixth Schedule to the Constitution by the District Council of the said Autonomous District.
 - (3) It shall come into force at once.

2. All the provisions of the Goalpara Tenancy Act, Extension of Assam Act 1929 shall apply to "the said areas" and shall be deemed I of 1929. to have come into force on the date of the commencement of this Act.

[Price anna 1 or 1d.]

A.G.P. (Leg.) No.21/54-1125-12-7-1954.